

Annexure - 3

Name of the corporate debtor: Lakhari Resources Private Limited; Date of commencement of CIRP: 22/08/2025; List of creditors as on: 31/08/2026
List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Unity Small Finance Bank Limited	03/09/2025	82363975.19	82234166.79	Secured	Yes	Yes	No	40.44	NIL	NIL	129808.40	NIL	Note 1
2	Punjab National Bank	09/09/2025	117712883.00	116988061.46	Secured	Yes	Yes	No	57.54	NIL	NIL	724821.54	NIL	Note 1
			200076858.19	199222228.25					97.98	NIL	NIL	854629.94		

*Note 1 - The claims for Principal Outstanding, Interest, and Default Interest have been provisionally admitted based on the proof and documents provided by the Financial Creditor. However, these claims could not be verified against the Corporate Debtor's books of accounts due to the unavailability of financial statements and other relevant information. Therefore, the claimed amounts and the composition of the Committee of Creditors may change once the verification process is completed.

Note for Update of Claim - HDFC Bank Limited: Pursuant to the order of the Hon'ble NCLT, Chennai-I dated 14.08.2026, the BMW X7 bearing Registration No. PY01 VD 055, which was subject to hypothecation in favour of HDFC Bank Limited, has been sold and an amount of ₹ 38,50,000/- has been received towards the said secured asset. Accordingly, the admitted claim of HDFC Bank Limited is required to be reduced by ₹ 38,50,000/-, being the amount realised/adjusted against its claim.

Further, pursuant to the aforesaid order of the Hon'ble NCLT and consequent upon the release/satisfaction of the hypothecation and issuance of NOC by HDFC Bank Limited, no security interest of HDFC Bank Limited remains over the said asset. Accordingly, the balance admitted claim of HDFC Bank Limited, after reduction of ₹ 38,50,000/-, shall be reflected as an Unsecured Financial Deb/Claim for the CIRP records and the claim information submitted/updated with IBBI.

[Signature]

Jitender Kothari

Deemed Resolution Professional of Lakhari Resources Private Limited-In CIRP

Reg. No.: IBBI/PA-001/IP-P00540/2017-18/10965

AFA No. AA1/10965/02311226/108764 Valid upto 31/12/2026

